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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**



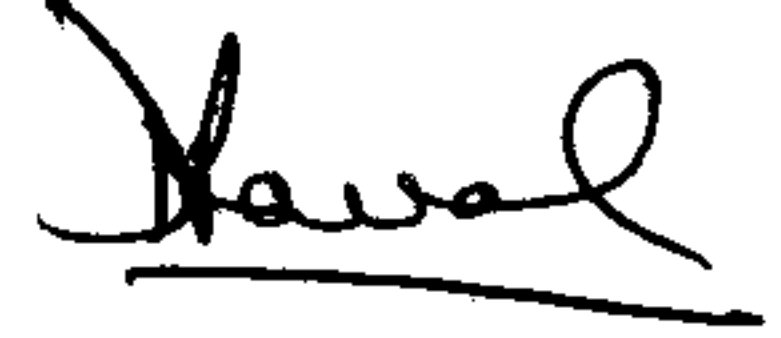


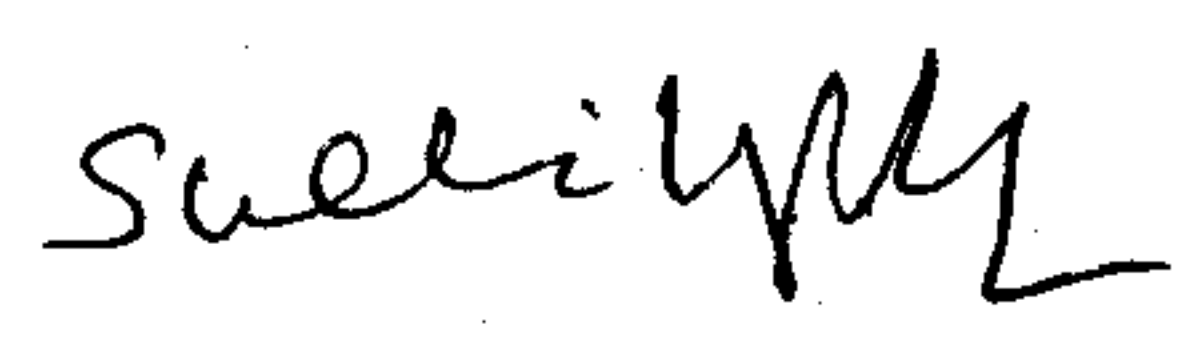
**CP (CAA) No.57/NCLT/AHM/2018
CA (CAA) No.97/NCLT/AHM/2017**

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.07.2018**

Name of the Company: National Multi-Commodity Exchange of India Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	HITESH BUCH	PCS	FOR OBJECTOR	
2.	MAHESH GUPTA	PCS	PETITIONER (N M C E)	
3.	DHARMISHTA RAVAL	Advocate	Petitioner	
4.	NAVIN PAHWA	SR. ADV	Petitioner	
5.	Saurabh Soparkar	SR. ADV.	Petitioner	
6.	Sudhir K Gupta	S.P.P.P. P.M.L.A	E.D.	

ORDER

Senior Advocate Mr. Saurabh Soparkar with Senior Advocate Mr. Navin Pahwa with Advocate Ms. Dharmishta Raval with PCS Mr. Mahesh Gupta are present for the Petitioner. PCS Mr. Hitesh Buch is present for the Objector. Special Public Prosecutor Mr. Sudhir Gupta is present for the Directorate of Enforcement.

The public prosecutor appearing on behalf of the Directorate of Enforcement filed affidavit in reply.

The arguments of learned Counsel for the Petitioner and the learned Counsel for the objector and public prosecutor are heard.

The order is reserved in CP(CAA) 57/2018 and CP(CAA) 58/2018.

Since the objector has filed an appeal before the Hon'ble NCLAT which is fixed on 03.07.2018 for hearing, as such, both sides are directed to place the order, if any, passed by the Hon'ble NCLAT on 03.07.2018 immediately before pronouncement of any order by this Bench.



MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 2nd day of July, 2018.